

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.21
CP No.90/BB/2022**

IN THE MATTER OF:

Shivakumar Nagarajan ... Petitioner
Vs
Bionic Yantra Private Limited and others ... Respondent

Order under Section 241(1) of Companies Act, 2013

Order delivered on 06.06.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri A. Murali
For the R 2 & 4 : Shri Raghu Huikal
For R3 : Shri Sushas

ORDER

1. Heard the Learned Counsel for the Petitioner and Respondents.
2. It is noticed that on 28.03.2024, two weeks' time was granted to the Petitioner to file rejoinder, however, even after passage of two months, no rejoinder is filed by the Petitioner. Therefore, their right to file rejoinder stands forfeited.
3. List the case on **01.08.2024**.

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

-Sd-

**(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**